

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

[Through Virtual Court]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 218/Lkw/2020
Assessment Year 2010-11**

Narendra Prasad, H.No.6 'O' Block, Yashoda Nagar, Kanpur 208011 PAN AHXPP 2621E	Vs.	ITO-3(5), Kanpur
(Appellant)		(Respondent)

Appellant by	Application filed by assessee for withdrawal
Respondent by	Shri Harish Gidwani, CIT DR
Date of hearing	11/02/2021
Date of pronouncement	15/02/2021

ORDER

PER T.S. KAPOOR, A.M. :

This is assessee's appeal for Assessment Year 2010-11 against the order of the Id. CIT(A)-I, Kanpur dated 14.08.2017.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 06.01.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Kanpur has issued a certificate in Form No.3 on 07.12.2020 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the

appeal. Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 15/02/2021)

Sd/-
(A.D. Jain)
Vice President

Sd/-
(T.S. Kapoor)
Accountant Member

Aks -
Dtd. 15 /02/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order